

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.)..... CRLMP No(s).
17640-17642/2016

(Arising out of impugned final judgment and order dated 25/08/2015
in CCN No. 2090/2015 25/08/2015 in CRA No. 2120/2015 25/08/2015 in
CRA No. 3400/2015 passed by the High Court Of Judicature at
Allahabad)

STATE OF U.P

Petitioner(s)

VERSUS

MUNNA RAJBHAR & ETC. ETC.

Respondent(s)

(with appln. (s) for c/delay in filing slp)

Date : 08/11/2016 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE A.K. SIKRI
HON'BLE MR. JUSTICE N.V. RAMANA

For Petitioner(s) Mr. Ranjit Rao, Addl. A.G.
Mr. Anuvrat Sharma, Adv.
Ms. Alka Sinha, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice in the application for condonation of delay as
well as in the special leave petition.

(Ashwani Thakur)
COURT MASTER

(Mala Kumari Sharma)
COURT MASTER